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W.P(Crl.)No. 98-101 OF 2001
ITEM No.201

Court No. 7

SECTION X
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(Crl.) No. 98-101/2001

BISHARAT ALI RAJPUT & ORS.

Petitioner (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

(For Final Disposal)
(With Office Report)
With

W.P(Crl.)No.161-164/2001,Crl.A.No.680/2001

Date : 12/12/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE MR. JUSTICE B.N.AGRAWAL

For Petitioner (s) Mr.Soli J.Sorabjee,AG.(N.P.)
Mr. Bhim Singh,Adv.

Mr. B.S.Billowria,Adv.

Mr. Satish Vig,Adv.

Mr.Manzoor Ali Khan,Adv.

Mr. Dinesh Kumar Garg,Adv.

In Crl.A.680/01 Ms.Ranjana Narayan,Adv.(A.C.)

For Respondent (s) Mr.Mukul Rohtagi,ASG.
Mr. Raju Ramachandran,ASG.

Ms. Sushma Suri,Adv.

Mr. A.Mariarputham,Adv.

Mrs. Aruna Mathur,adv.

Mr Altaf H.Nayak,AG.J&K.

Mr. Anis Suhrawardy,Adv.

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UPON hearing counsel the Court made the following
O R D E R

It is stated by learned Additional Solicitor General that orders have been passed for deportat ion of all six detainees including the two detainees who are stated to have come from the Pakist an occupied Kashmir. The orders were passed on the 10th of this month. According to the lear ned Additional Solicitor General these deportations are to be effected by 31st January, 2004. The Union is directed to place on record copies of the orders passed. The matter is adjourned till January 2004 for the purpose of ascertaining the progress in the deportation of the five

detenues.

It come to this court's notice that there may be some children who are Pakistani citizens and who as stated to have been detained at Faridkot jail. The learned Additional Solicitor General will make enquiry and his client will submit a report on the next date of hearing. If the information is found to be correct, steps should be taken to deport the children. The State has unfortunately failed to resolve the doubt which had been expressed by this Court on the

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last occasion regarding the identity of the Umar Din. A last opportunity is given to the State to do so by the reopening date.

[SUMAN WADHWA][MADHU SAXENA)

COURT MASTER COURT MASTER